

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
NEW DELHI DISTRICT PATIALA HOUSE COURTS, NEW DELHI**

ORDER

Pursuant to order No. 15/D-3/Gaz-1A/DHC/2025 dated 30th May, 2025 of the Hon'ble High Court of Delhi, New Delhi, the following cases Police Stations wise and others (mentioned in column no. 02) are hereby withdrawn from the Court of Sh. Pawan Singh Rajawat, ASJ (POCSO)-01, New Delhi District (mentioned in column No. 01) and assigned to the newly constituted Courts of Sh. Sandeep Gupta, ASJ (POCSO)-02, New Delhi District and Ms. Sonam Singh-I, ASJ (POCSO)-03, New Delhi District (mentioned in column no. 03) with immediate effect for disposal in accordance with law:-

(1)	(2)	(3)
Name of the Transferor Court	Name of Police Stations	Name of the Transferee Court (New Court)
Sh. Pawan Singh Rajawat, ASJ (POCSO)-01	Rajiv Chowk Metro - 02 R.K. Puram - 43 Sagar Pur - 152 Sarojini Nagar - 25 South Avenue - 06 South Campus - 16 Spl. Cell - 01 Tilak Marg - 13 Tuglak Road - Nil Kartavya Path - Nil IGI Metro - Nil Crime Branch - Nil Total = 258	Sh. Sandeep Gupta, ASJ POCSO)-02
	Barakhamba Road - 03 Chankaya Puri - 34 Connaught Place - 05 Delhi Cantt - 42 IGI Air Port - 01 Inderpuri - 60 Kishan Garh - 31 Mandir Marg - 23 Naraina - 62 North Avenue - 05 Parliament Street - 09 Supreme Court Metro (Pragati Maidan Metro) - 01 Total = 276	Ms. Sonam Singh-I, ASJ POCSO)-03

After the transfer of aforementioned cases to the newly constituted courts of ASJ (POCSO)-02, New Delhi District and ASJ (POCSO)-03, New Delhi District, the following cases police stations wise and others will remain with the court of Sh. Pawan Singh Rajawat, ASJ (POCSO)-01, New Delhi District:-

Name of Police Stations & other investigating agencies
Child Victim Cases (Child Right Act) - 19 Cases assigned at Special Directions - 02 Cases investigated by CBI - 14 Appeals received from Juvenile Justice Board - 03 Vasant Kunj (North) - 77 Vasant Kunj (South) - 115 Vasant Vihar - 52 Total = 282

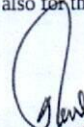
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Ahlmads/Asstt. Ahlmads of the transferor/transferee Courts shall ensure that the list of cases so assigned to the newly constituted Courts be displayed outside the Court Rooms and the files be sent to the transferee Courts well in time, so as to avoid any inconvenience to the litigants/lawyers. Ahlmads/Asstt. Ahlmads of the transferor Courts are further directed to provide the lists of transferred cases to the In-charge, Computers, New Delhi District so that the lists of the transferred cases be uploaded on the website of New Delhi District on time.

It is clarified that distribution of the aforesaid Police Stations and others is also for the purpose of fresh cases registered / instituted and for miscellaneous purposes also.


02/06/2025

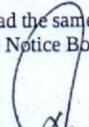
(VIRENDER KUMAR BANSAL)
PRINCIPAL DISTRICT & SESSIONS JUDGE
NEW DELHI DISTRICT

No. 5474-5496 /Judl./NDD/PHC/ND

Dated:- 2/6/25

Copy forwarded for information/necessary action to :

1. The Registrar General, Hon'ble Delhi High Court, New Delhi.
2. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi.
3. All the Officers concerned.
4. The Honorary Secretary, New Delhi Bar Associations, New Delhi.
5. Branch Incharge, Bail & Filing Section, Patiala House Courts, New Delhi.
6. Branch In-charge, Computer, New Delhi District with the direction to upload the same on the web-site.
7. Branch Incharge, Care Taking with the direction to display the order on the Notice Board.
8. Personal Office to the undersigned.
9. E-Sewa Kendra, New Delhi District, New Delhi.
10. The Web Site Committee (Hindi & English), Tis Hazari Courts, Delhi.


02/06/2025

PRINCIPAL DISTRICT & SESSIONS JUDGE
NEW DELHI DISTRICT